
(2024) 12 UK CK 0055

Uttarakhand High Court

Case No: Criminal Miscellaneous Application No. 256 Of 2024

Gajendra Rautela &
Ors

APPELLANT

Vs

State Of Uttarakhand &
Ors.

RESPONDENT

Date of Decision: Dec. 11, 2024

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Mani Kumar, B.C. Joshi, Amanjot Singh Chadha

Final Decision: Disposed Of

Judgement

Pankaj Purohit, J

1. Present C528 application has been filed by the applicants along with the compounding application (IA/1/2024) for quashing the entire proceedings of

Crl. Case No.3035 of 2019, State v. Gajendra Rautela & another, pending before the Court of First Additional Civil Judge (J.D.)/Judicial Magistrate,

Rudrapur, District Udham Singh Nagar.

2. A Co-ordinate Bench of this Court vide order dated 20.11.2024 directed the parties to the proceedings to appear before the Secretary, District

Legal Services Authority, Udham Singh Nagar on 27.11.2024 at 02:30 P.M., who, in turn, was directed to record the statements of parties and verify

the contents of the affidavits filed along with the compounding application.

3. The compliance report of Secretary, District Legal Services Authority, Udham Singh Nagar dated 27.11.2024 is available on record.

4. From perusal of the compliance report, it is evidently clear that both the parties have entered into compromise and there is no dispute pending

between them as they have settled their disputes amicably. Parties were also duly identified before the said authority.

5. In this view of the matter, Compounding Application (IA/1/2024) is allowed. As a result, entire proceedings of Crl. Case No.3035 of 2019, State v.

Gajendra Rautela & another, pending before the Court of First Additional Civil Judge (J.D.)/Judicial Magistrate, Rudrapur, District Udham Singh

Nagar, are hereby quashed.

6. C528 petition stands disposed of accordingly.